
Bhola Sahu @ Bhola Prasad Sahu Vs State Of Jharkhand**A.B.A. No. 8791 Of 2023**

Court: Jharkhand High Court**Date of Decision:** Nov. 9, 2023**Acts Referred:**

Indian Penal Code, 1860 " Section 313, 341, 498A, 506#Code Of Criminal Procedure, 1973
" Section 438(2)

Hon'ble Judges: Anil Kumar Choudhary, J**Bench:** Single Bench**Advocate:** Abhay Kumar, Santosh Kr. Shukla

Judgement

Anil Kumar Choudhary, J

Heard the parties.

Apprehending his arrest in connection with Mandar P.S. Case No.88 of 2023 instituted under Sections 498-A, 341, 313, 506 of the Indian Penal Code,

the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel for the petitioner submits that the allegation against the petitioner is that the petitioner being the husband of the informant, has treated

her with cruelty. It is submitted that the allegations against the petitioner are all false and general and omnibus in nature. It is next submitted that

because of marital discord between the parties, this false case has been foisted against the petitioner. It is lastly submitted that the petitioner

undertakes to co-operate with the investigation of the case and to keep and maintain the informant with full honour and dignity as his lawful wife as

and when she resumes conjugal life with him. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to

the petitioner. Accordingly, the petitioner is directed to surrender in the Court below within six weeks from today and in the event of his arrest or

surrendering, he will be enlarged on bail on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the

satisfaction of learned J.M.-1st Class, Ranchi in connection with Mandar P.S. Case No.88 of 2023 with the condition that he will co-operate with the

investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the

Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case and he will keep and maintain the

informant with full honour and dignity as his lawful wife as and when she resumes conjugal life with the petitioner and subject to the conditions as laid

down under Section 438(2) of the Code of Criminal Procedure.